



2026:AHC:49475

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7172 of 2026

Rajbrijpat Rai

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jai Prakash Prasad, Rakesh Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Supplementary affidavit filed today is taken on record.
1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite parties to notice and keeping this petition pending before this Court. However, in case the opposite parties feel aggrieved by the order their right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Sub Divisional Magistrate, Tehsil Sadar, District Gorakhpur to decide Case No. 46562 of 2024 (Computerized Case No.T202405310346562)(Rajbrijpat Rai and others vs. Vishnu Bhagwan and others) filed under Section 144 of U.P. Revenue Code, 2006 expeditiously.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Sub

Divisional Magistrate, Tehsil Sadar, District Gorakhpur to decide the aforesaid case ***strictly in accordance with law expeditiously*** from the date of production of certified copy before the Court below but without granting unnecessary adjournment unless there is no legal impediment.

March 9, 2026

P.P.

(Prakash Padia,J.)